

is a party to that. If you raise this, there will be indiscipline on your part. It is not proper to move this amendment. I make a special request to you.

What is your point? Please tell me.

प्रो. अजित कुमार मेहता (समस्तीपुर) : मैं तो यह कहना चाहता हूँ कि ये इतने महत्वपूर्ण विषय हैं और इन के लिए समय का निर्धारण जो हुआ है, वह बहुत कम है जैसे लैंड एक्वीजीशन (एमेन्डमेंट) बिल है..

MR. DEPUTY-SPEAKER: Your party has agreed to that.

प्रो. अजित कुमार मेहता: इसी तरह से कन्ट्रोलमेंट्स (एमेन्डमेंट) बिल है और ट्रेड यूनियन्स (एमेन्डमेंट) बिल है। ये सब बड़े महत्वपूर्ण विषय हैं और हजारों हजार लोग इन से प्रभावित होते हैं। इसलिए निश्चित रूप से इन पर बहस का समय बढ़ाया जाना चाहिए।

MR. DEPUTY-SPEAKER: Please do not quote this as a precedent; as a special case I have allowed you.

प्रो. अजित कुमार मेहता: मेरी बात आप सुन तो लीजिए। आप ने जो यह कहा कि हमारी पार्टी के रप्रेजेन्टेटिव ने भी इस से एग्री किया है, तो मैं यह पूछना चाहता हूँ कि क्या आगे से यह परिपाटी बनेगी कि केवल इन्डिपेंडेंट सदस्य ही, इस-के बारे में संशोधन ला सकते हैं ?

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 9th July, 1982."

*The motion was adopted*

13.13 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

*The motion was adopted.*

SHRI BHISHMA NARAIN SINGH: I introduce\*\* the Bill.

ESTATE DUTY (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Estate Duty Act, 1953."

*The motion was adopted.*

SHRI SAWAI SINGH SISODIA: I introduce\*\* the Bill.

13.14 hrs.

CHARITABLE ENDOWMENTS (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

\*Published in Gazette of India extraordinary, Part 2, Section II, dated 13-7-1982.

\*\*Introduced with the recommendation of the President.

SAWAI SINGH SISODIA): On behalf of Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the Charitable Endowments Act, 1890.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Charitable Endowments Act, 1890."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: I introduce the Bill.

13.15 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen minutes past Two of the Clock.

The Lok Sabha re-assembled after Lunch at Seventeen minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]?

#### MATTERS UNDER RULE 377

##### NEED TO RESTART THE CLOSED KATI HAR JUTE MILLS OF BIHAR

SHRI TARIQ ANWAR (Katihar): I want to draw the attention of the Union Commerce Minister towards the reported lock-out and closing down of the katihar jute mills, Katihar (Bihar). As I came to know the Jute Mill was continuing sick due to mismanagement and paucity of funds. The electricity department has disconnected power supply to the mill following heavy arrear pending against it. Due to the closing of the Jute Mill, thousands of poor labourers and their families will starve. As I am the representative of the areas, I have the moral responsibility to get it reopened.

So, I request Commerce Minister to personally intervene and get the Katihar Jute Mills restarted so that the labourers could get their earning

and livelihood. I also request the Finance Ministry to allot adequate funds for the payment of electricity arrears and other recurring expenditure.

##### (ii) LATE RUNNING OF TRAINS ON BAREILLY-PILIBHIT-SHAHJAHNPUR-BAHERI-BUDAUN SECTION OF N.E. RAILWAY

श्री हरीश कुमार गंगवार (पीलीभीत): मान्यवर, एन. ई. आर. के बरेली-पीलीभीत-पूरनपुर-शाहजहांपुर, बहेड़ी-बदायूं सेक्शन में रेलगाड़ियां आम तौर से 6 से 8 घंटे तक लेट चल रही हैं यहां तक कि एक्सप्रेस ट्रेनें भी 4-5 घंटे लेट चलती हैं। यह क्रम 2 वर्षों से अबाध गति से चल रहा है। परिणाम यह है कि न्यायालय को जाने वालों को विशेष रूप से तथा अन्य यात्रियों को सामान्यतः भारी कठिनाई व हानि उठानी पड़ती है। साथ ही रेल विभाग को अत्यधिक आर्थिक हानि हो रही है क्योंकि यात्री रेल पर न बैठ कर बसों से यात्रा करने में अधिक सुविधा एवं समय की बचत अनुभव करते हैं।

इस समस्या को विशेष रूप से लेकर एन. ई. रेलवे डेप्टी पैसेजर्स एसोसिएशन तथा एन. ई. आर. के. इज्जत नगर डिवीजन के अधिकारियों की एक बैठक 9.8.81 को बदायूं में हुई थी, जिसमें अधिकारियों ने ट्रेन्स को ठीक समय पर चलाने का आश्वासन दिया था। समझ में नहीं आता कि 50-60 किलोमीटर के अन्दर ही इस विभाग में ट्रेन्स क्यों इतना लेट हो जाती हैं। इस बैठक के पश्चात् भी लेट रनिंग कम होना तो दूर उल्टे बढ़ गया है।

मैं माननीय रेल मंत्री से मांग करता हूँ कि वे उपरोक्त भाग में ट्रेनों को समय से चलाने की अविलंब व्यवस्था करें तथा इस मार्ग पर चलने वाली एक्सप्रेस व मेल ट्रेनों में डीजल इंजन लगाकर यात्रियों को सुविधाजनक रूप से यात्रा कराने को मांग भी स्वीकार करें।